THE HIGH COURT OF MEGHALAYA: SHILLONG

NOTICE

It is hereby notified that on account of non-availability of Hon'ble Mr. Justice H.S Thangkhiew on 13th June, 2024, all matters fixed before the SINGLE BENCH of Hon'ble Mr. Justice H.S Thangkhiew shall stand adjourned and will appear in due course except for urgent matters which, if any, may be mentioned before the SINGLE BENCH of Hon'ble Mr. Justice W. Diengdoh in Court Room No.3.

By Order,

JOINT REGISTRAR (LISTING)

Copy for information to: -

1. The Registrar–cum–PPS to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
3. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
4. The P.S to Hon'ble Mr. Justice B. Bhattacharjee, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
5. The P.S to Advocate General/Addl. Advocate General, Meghalaya, Shillong for favour of kind information.
6. The P.A to the Registrar General, High Court of Meghalaya, Shillong for favour of kind information.
7. The Registrar (Judicial Service), High Court of Meghalaya, Shillong for favour of kind information.
8. The Deputy Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong for favour of kind information.
9. The President/ Secretary, High Court Bar Association, Shillong for favour of kind information.
10. All Court Masters/Court officers concerned for information and necessary action.
11. The System Analyst, High Court of Meghalaya, Shillong for kind information and necessary action. She is also requested to get this Notification uploaded on the Official Website.
12. Notice Board.
13. Office File.

JOINT REGISTRAR (LISTING)

659
12.6.24